

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

AT NEW DELHI

ORIGINAL APPLICATION NO. 628 OF 2022

IN THE MATTER OF: -

D K Puri Applicant

Versus

Govt. of NCT of Delhi Respondent

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Filed by:

(Delhi Pollution Control Committee)

New Delhi:

Dated: 01.12.2022

REPORT OF JOINT COMMITTEE

IN

PURSUANCE OF HON'BLE NGT

ORDER DATED 30.09.2022

IN

OA NO. 628/2022 TITLED "D.K. PURI VS

GOVT. OF NCT OF DELHI"

SITE VISIT/ MEETING REPORT OF JOINT COMMITTEE IN PURSUANCE OF HON'BLE NGT ORDER DATED 30.09.2022 IN OA NO. 628/2022 TITLED "D.K. PURI VS GOVT. OF NCT OF DELHI".

Hon'ble NGT vide its order dated 30.09.2022 in OA no. 628/2022 titled "D.K. PURI VS GOVT. OF NCT OF DELHI" constituted the committee comprising of DPCC, Commissioner, Municipal Corporation of Delhi, District Magistrate (South West), Delhi to look into the grievance of applicant by associating the applicant and representative of the project proponent and submit its report.

In view of above said Hon'ble NGT order, DPCC vide letter dated 09.11.2022 scheduled the site visit/ meeting on 14.11.2022 at 02:30 PM during which the applicant was also called.

The Letter petition of Sh. D.K. Puri, President Vikas Puri, Residents Welfare Association, New Delhi 110018 alleges that Reliance Mall, A Block Community Centre, Vikas Puri is causing noise pollution by continuously running 2 X 2000 KVA generators round the clock which is harmful to the physical and mental health of residents of the locality including senior citizens and posing serious health problems to them by leading to irritation and loss of sleep, rest and peace of generators.

Noise Monitoring of both D.G. Sets under reference was carried out by DPCC Lab in presence of complainant, representative of the project proponent and representative of MCD Commissioner, District Magistrate (South West) Attendance Sheet of the Joint Committee inspection is at Annexure-I and Noise Monitoring Report is annexed as Annexure II.


(Amit Chaudhary, EE, DPCC)


(Vinay Sharma, AEE, MCD)


(Govind Ram Gaur, Patwari, South-West)


(Rohit Kumar Meena, JEE, DPCC)

Site visit was conducted and following are observations:

- a. M/s Reliance Mall has 3B+G+5 Floors in which commercial activities and telecom services/ data services are being carried out.
- b. M/s Reliance Mall is in possession of 2x1875, 2x1250 kVA D.G. Sets which were found installed in basement with acoustic enclosures along with adequate stack height.
- c. In addition to above, two additional D.G. Sets of 2080 kVA each bearing engine nos. 85004609 and 85004519 are installed on ground floor with individual acoustic enclosures in an acoustically treated room with stack height of 30.0 m each (above from ground floor) and 6 m above the roof level.
 - i. Both D.G. Sets of 2080 kVA are intended to be used for telecom services/ data services.
 - ii. As per log book, the above D.G. Sets are not in operation for last six months except for maintenance purposes/ fuel refilling. Log book is annexed as Annexure III.

Ambient Air Quality Standards in respect of Noise for different areas/zones prescribed in the Noise Pollution (Regulation and Control) Rules, 2000 published vide S.O. 123(E), dated 14.2.2000 are as follows:

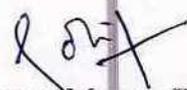
Area Code	Category Area/ Zone	Limits in dB(A) Leq	
		Day Time	Night Time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence Zone	50	40

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(Amit Chaudhary, EE, DPCC)


(Vinay Sharma, AEE, MCD)


(Govind Ram Gaur, Patwari, South-West)


(Rohit Kumar Meena, JEE, DPCC)

Note:-

- 1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
- 2. Night time shall mean from 10.00 p.m. to 6.00 a.m.

The Rule 7 (1) of The Noise Pollution (Regulation and Control) Rules, 2000 provides as follows:

“7 (1) A person may, if the noise level exceeds the ambient noise standards by 10 dB (A) or more given in the corresponding columns against any area / zone or, if there is a violation of any provision of these rules regarding restrictions imposed during night time, make a complaint to the authority”

Results of noise monitoring dated 14.11.2022 of both D.G. Sets of 2080 kVA are as follows:

(I). D.G.Set 1 (2080 kVA)

- 1. Name & Address of the Unit : M/s. Reliance Mall, A, Block,
Community Centre Vikas Puri,
New Delhi-110018
- 2. Date of Monitoring : 14.11.2022
- 3. Year of Manufacture : After Jan. 2005 but more than
1000 kVA.
- 4. Time of Monitoring : 16:10 PM
- 5. Engine No. : 85004519


(Amit Chaudhary, EE, DPCC)


(Vinay Sharma, AEE, MCD)


(Govind Ram Gaur, Patwari, South-West)


(Rohit Kumar Meena, JEE, DPCC)

S.No.	Location	Noise Level	Remarks
1.	Ambient Noise Level at left side of the unit in Leq dB (A)	56.5	Non –Operational
2.	Ambient Noise Level at left side of the unit in Leq dB (A)	57.8	DG Set was operational
3.	Ambient Noise Level at left side of the unit in Leq dB (A)	56.9	Non –Operational
4.	Ambient Noise Level at left side of the unit in Leq dB (A)	62.7	DG Set was operational
5.	Insertion loss of the acoustic enclosure in Leq dB (A)	35.9	DG Set was operational

(II.) D.G.Set 2 (2080 kVA)

1. Name & Address of the Unit : M/s. Reliance Mall, A, Block, Community Centre Vikas Puri, New Delhi-110018
2. Date of Monitoring : 14.11.2022
3. Year of Manufacture : After Jan. 2005 but more than 1000 kVA.
4. Time of Monitoring : 15:50 PM
5. Engine No. : 85004609

S.No.	Location	Noise Level	Remarks
1.	Ambient Noise Level at left side of the unit in Leq dB (A)	56.5	Non –Operational
2.	Ambient Noise Level at left side of the unit in Leq dB (A)	58.1	DG Set was operational


(Amit Chaudhary, EE, DPCC)


(Vinay Sharma, AEE, MCD)


(Govind Ram Gaur, Patwari, South-West)


(Rohit Kumar Meena, JEE, DPCC)

3.	Ambient Noise Level at left side of the unit in Leq dB (A)	56.9	Non –Operational
4.	Ambient Noise Level at left side of the unit in Leq dB (A)	63.3	DG Set was operational
5.	Insertion loss of the acoustic enclosure in Leq dB (A)	34.1	DG Set was operational

The noise monitoring of the D.G. Sets indicate that insertion loss of acoustic enclosure is meeting the limit of 25 dB (A) as prescribed vide G.S.R. 371(E), dated 17.05.2002 and ambient level are not exceeding the ambient noise of 65 dB (A) prescribed for commercial area as the D.G. Sets under reference are installed within the boundaries of the commercial complex. Copy of relevant portion of Schedule I appended to Environment (Protection) Rules, 1986 notified vide Notification dated 17.05.2002 is annexed herewith as Annexure-IV.

Noise Monitoring results are meeting with prescribed standards as prescribed for Insertion Loss in Notification 2002 and ambient noise as prescribed under Noise Rules, 2000.


(Amit Chaudhary, EE, DPCC)

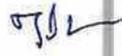
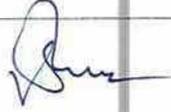
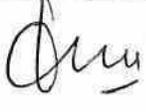

(Govind Ram Gaur, Patwari, South-West)


(Vinay Sharma, AEE, MCD)

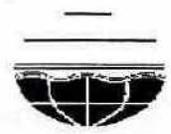

(Rohit Kumar Meena, JEE, DPCC)

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Attendance Sheet for Site Visit/ Meeting of Joint Committee conducted on
14.11.2022 at 02:30 PM in pursuance of Hon'ble NGT Order dated
30.09.2022 In OA No. 628/2022 titled "D.K. PURI VS GOVT. OF NCT OF
DELHI".

Name	Designation	Signature
Amit Chaudhary	EE, DPCC	
Tro Jor Chand	DEF DPCC	
Vinay Sharma	AEE/MCD	
GOVIND RAM CAUR	PATWARI SDM (Jawark)	
D K PURI	PRESIDENT APD Block Village Pura	
Jitender Chaudhary	Reliance	
Rohit Kr. Meena	JEE, DPCC	

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DELHI POLLUTION CONTROL COMMITTEE

Air Laboratory

5th Floor I.S.B.T. Building Kashmere Gate Delhi-6
visit us at : <http://dpccocmms.nic.in>

DPCC/Result No- N-22-23/07-08/624, 625 Date-16/11/2022

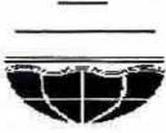
SUBJECT : Sampling / Monitoring/ Results

Please find enclosed herewith the following Sampling/ Monitoring/ Results

S.No.	Name of the Unit	Air/ Noise	Result No.
1	Reference Mall A-Block, Community Centre Vijay Park, New Delhi	Noise	N/22-23/07/

S.E.E. (EIA Cell)

Mitra
Incharge Air Lab



DELHI POLLUTION CONTROL COMMITTEE

Air Laboratory

5th Floor I.S.B.T. Building Kashmiri Gate Delhi-6

visit us at : <http://dpcc.delhigovt.nic.in>

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Noise Monitoring Report

Result No-N/22-23/08/625

Date:- 16/11/2022

1. Name & Address of the Unit : M/s. Reliance Mall,
A, Block, Community Centre,
Vikas Puri, New Delhi-18.
2. Date of Monitoring : 14/11/2022
3. Year of Manufacture : After Jan. 2005 but more than 1000 KVA
4. Time of Monitoring : 16:10 PM

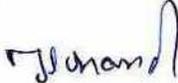
RESULT

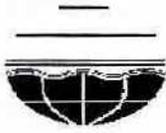
S.No	Location	Noise Level	Remarks
1	Ambient Noise Level at left side of the unit in Leq dB (A)	56.5	Non-operational.
2	Ambient Noise Level at left side of the unit in Leq dB (A)	57.8	D.G.Set was operational.
3	Ambient Noise Level at rear side of the unit in Leq dB (A)	56.9	Non-operational.
4	Ambient Noise Level at rear side of the unit in Leq dB (A)	62.7	D.G.Set was operational.
5	Insertion loss of the acoustic enclosure in Leq dB(A)	35.9	D.G.Set was operational

Note:

- The premises is used as Commercial Complex (Reliance Mall).
- The unit has two D.G.Sets of 2000 KVA each bearing engine nos. 85004609 and 85004519 with stack height 30.0 m each, above from ground floor, installed individuals acoustic enclosures, in an additional acoustic enclosure at rear side (left) in the premises. During monitoring one D.G.Set of 2000 KVA bearing engine no. 85004519 was operational and electrical load was 99 KW.
- Noise Monitoring was conducted as per the NGT order OA No. 628/2022 dated 30/9/2022 in presence of representative of unit, Commissioner of MCD, District Magistrate South West and concerned officials of EIA Cell, DPCC.
- The D. G. Set monitored is meeting the permissible limit, as per the G.S.R.371 (E) dated 17th May 2002 and amended till date.
- The Ambient Air Quality Standards in Respect of Noise as mentioned in The Environment (Protection) Rules, 1986 Schedule III is land use based, so assessment of ambient Noise Level shall be done, keeping in view the land use of the area where D.G. Set is installed.


Incharge Air Lab


A.E.E



DELHI POLLUTION CONTROL COMMITTEE

Air Laboratory

5th Floor I.S.B.T. Building Kashmiri Gate Delhi-6

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Noise Monitoring Report

Result No-N/22-23/07/624

Date:- 16/11/2022

1. Name & Address of the Unit : M/s. Reliance Mall,
A, Block, Community Centre,
Vikas Puri, New Delhi-18.
2. Date of Monitoring : 14/11/2022
3. Year of Manufacture : After Jan. 2005 but more than 1000 KVA
4. Time of Monitoring : 15:50 PM

RESULT

S.No	Location	Noise Level	Remarks
1	Ambient Noise Level at left side of the unit in Leq dB (A)	56.5	Non-operational.
2	Ambient Noise Level at left side of the unit in Leq dB (A)	58.1	D.G.Set was operational.
3	Ambient Noise Level at rear side of the unit in Leq dB (A)	56.9	Non-operational.
4	Ambient Noise Level at rear side of the unit in Leq dB (A)	63.3	D.G.Set was operational.
5	Insertion loss of the acoustic enclosure in Leq dB(A)	34.1	D.G.Set was operational

Note:

- The premises is used as Commercial Complex (Reliance Mall).
- The unit has two D.G.Sets of 2000 KVA each bearing engine nos. 85004609 and 85004519 with stack height 30.0 m each, above from ground floor, installed individuals acoustic enclosures, in an additional acoustic enclosure at rear side (left) in the premises. During monitoring one D.G.Set of 2000 KVA bearing engine no. 85004609 was operational and electrical load was 120 KW.
- Noise Monitoring was conducted as per the NGT order OA No. 628/2022 dated 30/9/2022 in presence of representative of unit, Commissioner of MCD, District Magistrate South West and concerned officials of EIA Cell, DPCC.
- The D. G. Set monitored is meeting the permissible limit, as per the G.S.R.371 (E) dated 17th May 2002 and amended till date.
- The Ambient Air Quality Standards in Respect of Noise as mentioned in The Environment (Protection) Rules, 1986 Schedule III is land use based, so assessment of ambient Noise Level shall be done, keeping in view the land use of the area where D.G. Set is installed.

Mitra
Incharge Air Lab

A.E.E
A.E.E

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DATE	D.V. Start Time	D.V. Stop Time	Run Hours	Run Hours	D.W.	Fuel	In Tank	Diesel	TOTAL Diesel in Tank	NAME	REMARKS
7-4-21	22:40	22:40	13:0 H	4702	4702	-	320	Filling 200 GR	520	Rajesh	Diesel in filling
9-4-21	11:30	11:42	13:0	4706	4706	-	520	-	510	Rajesh	Diesel in filling
24-5-21	11:35	11:53	13:2 H	4709	4709	-	510	-	500	Ashish	DS. Check
01-09-21	-	-	-	4709	4709	-	500	-	500	Amit	Smoke Testing
07-9-21	14:20	14:23	13:5	4712	4712	-	490	-	475	Vikash	PLC Testing
14/9/21	15:30	15:40	13:5	4715	4715	-	475 Ltrs	100 Ltrs	575 Ltrs	Aamir Ali	Diesel filling
16-9-21	15:00	Dial Filling	13:7	4720	4720	-	575	-	560 GR	Rajesh	D.V. Testing by vendor
17-9-21	14:20	15:20	13:8 H	4724	4724	-	560	-	490 LTR	Ajay	D.V. Running Fuel Meter
18-9-21	12:00	Fuel filling	14:8	4724	4724	-	490	100 LTR	590 LTR	Aamir	Fuel filling
25-9-21	13:23	13:25	14:0	4785	4785	-	590	-	585	Rajesh	
11-11-21											
19/11/21	12:30	-	14:9 H	4786	4786	-	585	-	585	Dinesh Ks	D.V. for Manual Test
29-11-21	18:00	18:06	15:1 H	4817	4817	-	595	-	545	Rajesh Ks	D.V. for manual test
09-12-21	16:00	16:10	15:2 H	4824	4824	-	545	-	535	Akshay	D.V. Testing
10-12-21	16:30	16:35	16:4 H	4824	4824	-	535	-	535	Rajesh Ks	D.V. Manual Test
12-12-21	12:00	12:05	16:4 H	4824	4824	-	535	-	535	Ashish	D.V. SO7
14/12/21	14:00	14:20	17:0 H	4824	4824	-	535	-	520	Ashish Ks	D.V. SO7
17-12-21	22:00	-	17:0 H	5227	5227	-	520	-	250	Rajesh	D.V. Fuelly 133 estimates
21/12/21	16:00	Fuel Filling	20:0 H	5227	5227	-	450	200	440	Rajesh	Fuel Filling SO7
24/12/21			20:0	5229	5229	-	440	-	680	Ashish Ks	Fuel Filling SO7
30/12/21			20:1 H	5229	5229	-	440	240	810	Ashish Ks	Fuel Filling
31-12-21			20:1	5229	5229	-	610	200	795	Ashish Ks	Fuel Filling
2-2-22	17:00	17:10	20:1 H	5229	5229	-	810	-	795	Rajesh	Manual Test
3-2-22	10:29	10:41	20:1 H	5256	5256	-	795	-	760	Rajesh	Manual Test

Just Now fuel in tank in 610 LTR

Change the fuel per meter

TECH MARKS PAGE

DATE	DG START TIME	DG STOP TIME	DG START P. HOURS	DG STOP P. HOURS	Dg-04 AMNH	OPEN DIESEL IN TANK	DIESEL FILLING	TOTAL DIESEL IN TANK	TECH NAME	TECH MARKS PAGE
16-3-22	15:45	Fuel Filling	20:3	20:3	5256	760	140	900	Ashok	Fuel Filling
26/3/22	11:46		20:3	20:4	5256	900	-	890	Amir	Testing
14/4/22	19:25		20:4	20:8	5303	890	-	870	Ashok	EG Failed
12-5-22	11:00		20:8	20:8	5303	840	-	835	Rajesh	NO LOAD TEST pm done
28-6-22	16:20		20:8	21:4	5433	835	-	750	Amir	EG Failed
15/08/22	19:48		21:4	21:5	5437	750	-	730	Narsingh	EB Failed
17/0/22	12:44		21:5	21:7	5461	730	-	700	Abhishek	EB Failed
31/08/22	-		21:7	21:7	5461	730	-	700	Abhishek	Month close
-	X		-	-	X	-	X	-	-	X
01/09/22	-		21:5	21:7	5461	730	-	700	-	Month start
5-9-22	Diesel Filling		-	21:7	5461	700	100	800	Rajesh	Diesel filling
-	X		X	-	X	-	X	X	-	X
21-10-22	14:48		21:7	21:7	5463	800	-	790	Amir	Sparks Sample Collection
14-11-22	15:40		21:7	22:0	5501	790	-	760	Amir	D.Ln Testing

D.G. Set no. II as per Joint Committee Report.

DG-NO - 3, 2080 KVA

DATE	START TIME	DC STAGE TIME	DC RICH HOURS	DC STAGE HOURS	TRUCK NO.	TRUCK FILLING	DIESEL	TRUCK FILLING	DIESEL	TRUCK NO.	REMARKS
15/2/22	14:30	15:50	60.4H	60.6H	10722	805	-	750	-	Krishak	
16/2/22	9:50	9:55	60.6H	60.7H	10729	750	-	740	-	Krishak	
24-2-22	22:20	22:23	60.7H	60.7H	10733	740	-	735	-	Rajesh	
26-2-22	9:16	9:18	60.7	60.8h	10737	740	-	730	-	Asli	
26-2-22	19:50	19:52	60.8H	60.8H	10742	785	-	-	-	Rajesh	
22-03-22	22:05	22:10	60.8H	60.9H	10745	730	-	715	-	Abhishek	EB Failed.
25-03-22	18:54	18:57	60.9h	60.9h	10749	715	-	710	-	Asli	
02-03-22	17:10	fuel filling.		60.9	10749	710	200	910	200	Abhishek	
11-03-22	16:52	17:06	60.9	61.1	10782	910	-	890	-	ESHAPAL	EB fail.
11-3-22	18:04	18:07	61.1	61.2	10785	890	-	885	-	ESHAPAL	EB Failed
14-3-22	19:45	20:10	61.2	61.7	10863	885	-	855	-	Ajssar	EB Failed
15-3-22	19:15	19:39	61.7	62.1	10930	955	-	760	-	Rajesh	EB Failed
16-3-22	15:30	fuel filling	62.1	-	10930	760	200	960	200	Asli	Fuel Filling
20-3-22	10:01	10:29	62.1H	62.6H	11041	960	-	920	-	Narsingh	EB Failed.
22/3/22	11:30	11:31	62.6H	62.6H	11014	920	-	915	-	Mithan Kor	EB Failed.
22/3/22	16:57	17:04	62.6	62.7	11027	915	-	890	-	Abhishek	EB Failed.
22/3/22	16:05	18:13	62.7	62.8	11036	890	-	880	-	Abhishek	EB Failed.
26/3/22	11:50	11:59	62.8	63.0	11038	880	-	865	-	Amir	Test sound level
28/3/22	10:21	10:30	63.0	63.1	11050	865	-	850	-	ESHAPAL	EB fail
20/3/22	18:40	18:50	63.1	63.2	11063	850	-	835	-	Krishan	EB Failed
6-4-22	8:15	filling.	filling.	63.2	11063	850	100	935	100	Rajesh	Diesel Filling.
07-4-22	14:20	16:18	63.2	64.5	11299	935	-	750	-	Abhishek	EB fail
08-4-22	22:30	Fuel add.	64.5	-	11299	750	100	850	100	Asli	Fuel Add
11-4-22	18:37	13:55	64.5	64.8	11348	850	-	820	-	Rajesh	EB fail
13-4-22	13:14	13:35	64.8	65.2	11417	820	-	765	-	Mukish	EB fail
15-4-22	20:20	Diesel	filling.	65.2	11417	765	120	885	120	Rajesh	Diesel Filling.
16-4-22	7:10	7:11	65.2	65.3	11420	885	-	880	-	Asli	EB failed.
16-4-22	15:57	16:00	65.3	65.3	11424	880	-	875	-	Rajesh	EB failed.
18-4-22	8:44	8:46	65.3	65.4	11429	875	-	870	-	Asli	EB Failed
19-4-22	20:53	20:56	65.4	65.4	11432	840	-	865	-	Abhishek	EB fail

DATE	DM START TIME	DM STOP TIME	DM RUN HOURS	DM STOP R. HOURS DATE PAGE	06-03 KWH	OPEN TANK	DIESEL FILLING	TOTAL DIESEL IN TANK	TECH NAME	REMARKS
20-04-22	8:30	8:34	65.4	65.5	11436	865	-	855	Mukesh	EB failed.
20-04-22	14:25	14:28	65.5	65.5	11440	855	-	850	Ashok	EB failed
12-5-22	11:30	11:35	65.5	65.5	11440	850	-	845	Rajesh	EB failed. pm. done by worker. DM-Test
18-5-22	19:20	19:25	65.5	65.6	11444	845	-	835	Abhishek	OG running DM in test stage
19-5-22	18:20	18:24	65.6	65.7	11460	835	-	825	Ashok	EB failed.
23-5-22	7:45	8:35	65.7	66.6	11601	825	-	750	Mukesh	overvoltage
23-5-22	19:00	19:10	66.6	66.8	11635	750	-	730	Ajmer	EB failed
30-5-22	12:00	end work	-	66.8	11635	730	100	830	Ajmer	
9-6-22	20:00	20:02	66.8	66.9	11641	830	-	820	Ashok	EB failed
10-6-22	11:10	11:15	66.9	66.9	11647	820	-	810	Abhishek	EB failed.
10-6-22	23:10	23:27	66.9	67.1	11670	810	-	790	Ashok	EB failed
11-6-22	03:00	03:03	67.1	67.1	11675	790	-	780	Ashok	EB failed
17-6-22	12:25	12:50	67.1	67.4	11721	780	-	750	Abhishek	EB failed
18-6-22	10:44	10:46	67.4	67.5	11729	750	-	740	Rajesh	EB failed
22/6/22	14:50		67.5		Fuel Filling	740	120	860	Ashok	Fuel filling
25/6/22	05:32	05:44	67.5	67.7	11751	860	-	840	Ashok	EB failed
26-6-22	08:50	09:48	67.7	68.7	11938	840	-	740	Ajmer	EB failed.
27-6-22	9:52	10:15	68.7	69.1	12008	740	-	700	Rajesh	EB failed
28/6/22	14:45		69.1		Fuel filling	700	140	840	Devender	Fuel filled.
28/6/22	14:45	16:44	69.1	70.0	12212	840	-	720	Ajmer	EB fail
29/6/22	15:38	16:00	70.0	70.3	12261	720	-	690	Ajmer	Test High Fuel Temp
29/6/22	19:30	Fuel filling	70.3		12261	690 ltrs	140 ltrs	830 ltrs	Dinesh Kr	Fuel filling.
19-7-22	12:25		70.3	70.8	12342	830	-	750 LTR	Abhishek	
20/7/22		Diesel filling	70.8		12342	750	100 ltrs	850 ltrs		Fuel filling
22/07/22	04:00	04:10	70.8	70.9	12352	850	-	840 LTR	Abhishek	EB failed.
22/07/22	11:50	11:58	70.9	71.0	12356	840	-	830 LTR	Abhishek	EB failed.
10/8/22	18:55	19:00	71.0	71.0	12372	830	-	810 LTR	Ashok	HT Testing
15-8-22	17:00	18:30	71.1	72.7	12709	810	-	650	Ajmer	H.T. 2 Time test and EB failed.

DATE	DG START TIME	DG STOP TIME	DG RUN HOURS	DG START HOURS	DG STOP HOURS	KWH	Fuel IN OPEN TANK	DIESEL FILLING	Total Diesel In Tank	Tech. Name	Remar.
17-8-22	13:35		Fuel filling	72.74		12709	650 LTR	200 LTR	850 LTR	Aamir	Fuel filling
17-8-22	16:50	16:55	72.7	72.8	12709	850	—	840		Ashok	D.G. manual Testing
31/8/22	—	—	72.7	72.8	12709	850	—	840			Month Close
X	X	X	X	X	X	X	X	X	X	X	X
01/09/22	—	—	72.7	72.8	12709	850	—	840			Month start
02/9/22	12:45	12:50	72.8	72.8	12715	840	—	830			EB Failed
05/09/22	12:10	12:15	72.8	72.9	12723	830	—	820		Abhishek	EB failed.
05/09/22	12:42	12:55	72.9	73.0	12745	820	—	810		Abhishek	EB failed.
5-9-22	Diesel filling	—	—	73.0	12745	810	60	870 LTR		Rajesh	Diesel filling
10-9-22	05:55	06:00	73.0	73.2	12772	870	—	840 LTR		MUKESH	EB failed
10-9-22	12:02	12:26	73.2	73.7	12856	840	—	790 LTR		Rajesh	EB failed
10-9-22	09:55	10:15	73.7	—	12856	790	—	780		Rajesh	Maintenance
21-10-22	15:41	15:49	73.7	73.8	12868	780	—	760		Aamir	EB Failed
26/10/22	8:48 Am	8:58	73.8	73.9	12886	760	—	740		MUKESH	EB failed
26/10/22	10:39 Am	10:49	73.9	74.0	12892	740	—	730		Dinesh Kr	EB fluctation
27/10/22	Diesel filling		74.0	—	12892	730	120	850		MANSEET	Diesel filling
27/10/22	17:30	17:32	74.0	74.1	12896	850	—	840		MANSEET	EB fluctation
03/11/22	2:30	2:40	74.1	74.2	12906	840	—	830		Abhishek	EB fluctation
03/11/22	10:05	10:10	74.2	74.2	12914	830	—	820		Abhishek	EB failed.
10-11-22	21:16	Diesel filling	74.2		12914	820	20	840		Aamir	Fuel filling
14-11-22	15:19	15:31	74.2	74.5	12960	840	—	820		Aamir	D.G. Testing

Table 1.
PRIMARY WATER QUALITY CRITERIA FOR BATHING WATER
(Water used for organised outdoor bathing)

CRITERIA		RATIONALE
1. Faecal Coliform MPN/100 ml:	500 (desirable)	To ensure low sewage contamination Faecal Coliform and faecal streptococci are considered as they reflect the bacterial pathogenicity.
	2500 (Maximum Permissible)	
2. Faecal Streptococci MNP/100 ml:	100 (desirable)	The desirable and permissible limits are suggested to allow for fluctuation in environmental conditions such as seasonal change, changes in flow conditions etc.
	500 (Maximum Permissible)	
3. pH:	Between 6.5-8.5	The range provides protection to the skin and delicate organs like eyes, nose and ears etc. which are directly exposed during outdoor bathing.
4. Dissolved Oxygen:	5 mg/l or more	The minimum dissolved oxygen concentration of 5 mg/l ensures reasonable freedom from oxygen consuming organic pollution immediately upstream which is necessary for preventing production of anaerobic gases (obnoxious gases) from sediment.
5. Biochemical Oxygen Demand 3 day, 27 °C:	3 mg/l or less	The Biochemical Oxygen Demand of 3 mg/l or less of the water ensures reasonable freedom from oxygen demanding pollutants and prevent production of obnoxious gases.

¹[94. NOISE LIMIT FOR GENERATOR SETS RUN WITH DIESEL

- 1. Noise limit for diesel generator sets (upto 1000 KVA) manufactured on or after the ²{1st January, 2005}.**

The maximum permissible sound pressure level for new diesel generator (DG) sets with rated capacity upto 1000 KVA, manufactured on or after the ²{1st January, 2005} shall be 75 dB(A) at 1 metre from the enclosure surface.

The diesel generator sets should be provided with integral acoustic enclosure at the manufacturing stage itself.

The implementation of noise limit for these diesel generator sets shall be regulated as given in paragraph 3 below.

- 2. Noise limits for DG sets not covered by paragraph 1.**

Noise limits for diesel generator sets not covered by paragraph 1, shall be as follows:

¹ Serial No.94 and entries relating thereto were inserted by Rule 2 (c) of the Environmental (Protection) Second Amendment Rules, 2002 notified vide Notification G.S.R. 371(E), dated 17.05.2002.

² Substituted by Rule 2 (a) (i) of the Environment (Protection) Second Amendment Rules, 2004 notified vide Notification No. G.S.R. 448 (E), dated 12.07.2004 (Earlier it was 1st July 2003 as per the Environment (Protection) Second Amendment, Rules, 2002 notified by G.S.R.371 (E), dated 17.05.2002. Subsequently, substituted as 1st July, 2004 by the Environment (Protection) Amendment Rules, 2003 notified by G.S.R.520 (E), dated 1.07.2003 and later substituted as 1st January, 2005 by the Environment (Protection) Second Amendment, Rules, 2004 notified by G.S.R. 448, dated 12.07.2004)

- 2.1 Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- 2.2 The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time). The measurement for Insertion Loss may be done at different points at 0.5 m from the acoustic enclosure/ room, and then averaged.
- 2.3 The DG set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB(A).
- 2.4 These limits shall be regulated by the State Pollution Control Boards and the State Pollution Control Committees.
- 2.5 Guidelines for the manufactures/users of Diesel Generator sets shall be as under:
 - 01 The manufacturer shall offer to the user a standard acoustic enclosure of 25 dB(A) insertion loss and also a suitable exhaust muffler with insertion loss of 25 dB(A).
 - 02 The user shall make efforts to bring down the noise levels due to the DG set, outside his premises, within the ambient noise requirement by proper siting and control measures.
 - 03 Installation of a DG set must be strictly in compliance with the recommendations of the DG set manufacturer.
 - 04 A proper routine and preventive maintenance procedure for the DG set should be set and followed in consultation with the DG set manufacturer which would help prevent noise levels of the Dg set from deteriorating with use.

3. LIMITS OF NOISE FOR DG SETS (UPTO 1000 KVA) MANUFACTURED ON OR AFTER THE 1ST JANUARY, 2005}

3.1 Applicability

- 01 These rules apply to DG sets upto 1000 KVA rated output, manufactured or imported in India, on or after 1st January, 2005}.
- 02 These rules shall not apply to:
 - (a) DG sets manufactured or imported for the purpose of exports outside India; and
 - (b) DG sets intended for the purpose of sample and not for sale in India.

3.2 Requirement of Certification

²{Every manufacturer or assembler or importer (hereinafter referred to as "manufacturer")} of DG set (hereinafter referred to as "product") to which these regulations apply must have valid certificates of Type Approval and also valid certificates of Conformity of Production for each year, for all product models

¹ Substituted by Rule 2(a) (ii) of the Environment (Protection) Second Amendment Rules, 2004 notified vide Notification No. G.S.R. 448 (E), dated 17.05.2002. Subsequently, substituted as 1st July, 2004 by the Environment (Protection) Amendment Rules, 2003 notified by G.S.R. 520 (E), dated 1.7.2003 and later substituted as 1st January, 2005 by the Environment (Protection) Second Amendment Rules, 2004 notified by G.S.R. 448, dated 12.07.2004).

² Substituted by Rule 2(a) (i) of the Environment (Protection) Eighth Amendment Rules, 2008 notified by G.S.R.752 (E), dated 24.10.2008.

being ¹{manufactured or assembled or imported} from ¹{1st January, 2005} with the noise limit specified in paragraph 1.

3.3 Sale, import or use of DG sets not complying with the rules prohibited

No person shall sell, import or use of a product model, which is not having a valid Type Approval certificate and Conformity of Production certificate.

3.4 Requirement of Conformance Labelling

- (i) The ²{manufacturer} of the 'product' must affix a conformance label on the product meeting the following requirements:
 - (a) The label shall be durable and legible.
 - (b) The label shall be affixed on a part necessary for normal operation of the 'product' and not normally requiring replacement during the 'product' life.
- (ii) The conformance label must contain the following information;
 - (a) Name and address of the ³{manufacturer} (if the address is described in the owner's manual, it may not be included in the label.)
 - (b) Statement "This product conforms to the Environment (Protection) Rules, 1986".
 - (c) Noise limit viz. 75 dB (A) at 1 m.
 - (d) Type approval certificate number.
 - (e) Date of manufacture of the product.

3.5 Nodal Agency

- (i) The Central Pollution Control Board shall be the nodal agency for implementation of these regulations.
- (ii) In case of any dispute or difficulty in implementation of these regulations, the matter shall be referred to the nodal agency.
- (iii) The nodal agency shall constitute a Committee to advise it on all matters; including the disputed matters, related to the implementation of these regulations.

3.6 Authorized agencies for certification

The following agencies are authorized to carry out such tests as they deem necessary for giving certificates for Type Approval and Conformity of Production testings of DG sets and to give such certificates: -

- (i) The Automotive Research Association of India, Pune
- (ii) The Naval Science and Technology Laboratory, Visakhapatnam
- (iii) The Fluid Control Research Institute, Palghat
- (iv) The National Aerospace Laboratory, Bangalore

¹ Substituted by Rule 2(a) (ii) of the Environment (Protection) Eighth Amendment Rules, 2008 notified by G.S.R. 752(E), dated 24.10.2008

² Substituted by Rule 2(b) of the Environment (Protection) Eighth Amendment Rules, 2008 notified by G.S.R.752 (E), dated 24.10.2008.

³ Substituted by Rule 2(b) of the Environment (Protection) Eighth Amendment Rules, 2008 notified by G.S.R.752 (E), dated 24.10.2008.

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- (v) The International Centre for Automotive Technology, Manesar
- (vi) The National Test House, Ghaziabad (Uttar Pradesh)
- ¹[(vii) National Physical Laboratory];

3.7 Compliance and Testing Procedure

The compliance and testing procedure shall be prepared and published by the Central Pollution Control Board, with the help of the certification agencies.

²[4.0 Exemption from the provisions of paragraph 1 and 3, for the products (diesel generator sets upto 30 KVA) purchased by the Ministry of Defence, Govt. of India

The products manufactured in or imported into India till ³[30th April, 2007] for the purpose of supplying to the Ministry of Defence, shall be exempted from the regulations given in paragraph 1 to 3 above. Subject to the following conditions namely: -

- (i) The ⁴[manufacture] shall manufacture or import the products only after getting purchase order from the ministry of Defence and shall maintain the record of receipts, production/import, dispatch, etc. for inspection by the Central Pollution Control Board.
- (ii) The special dispensation for noise norms shall be only for the mobile Defence vehicles which, with the present design/configuration, cannot carry the gensets with acoustic enclosures.
- (iii) Director, Ministry of Defence shall ensure and maintain the serial number of all gensets for the Army and he shall also direct the manufacturers of these gensets to emboss on the engine and the main body of the gensets, the words 'For the use of Army only'.
- (iv) The gensets serial number shall be specially assigned by Ministry of Defence with the request for proposal and contract purchase order and this information shall be forwarded to the Central Pollution Control Board for inspection as and when required.
- (v) Registers shall be maintained at the manufactures premises and in the Ministry of Defence to ensure that the number of gensets manufactured under special dispensation is not misused.
- (vi) The gensets procured under this dispensation shall be operated in the remote areas and not in the cities.
- (vii) This shall be a onetime exemption during which the Army shall remodel its vehicles to contain the new gensets and also obtain the necessary Type Approval of the gensets.]

⁵[5.0 Exemption from the provisions of paragraph 1 and 3 for sixteen Diesel Generator sets of 45 KVA purchased by the Ministry of Defence, Government of India.

The 45 KVA DG sets manufactured in India for the purpose of their use in Mobile Decontamination System for use by the Ministry of Defence shall be exempted from the regulations given in paragraph 1 to 3 above subject to the following conditions, namely: -

¹ Inserted item (vii) by Rule 2(b) vide G.S.R 97(E) dated 29th January, 2018

² Inserted by Rule 2 of the Environment (Protection) Second Amendment Rules, 2005 notified vide Notification G.S.R. 315(E), dated 16.05.2005

³ Substituted by Rule 2 of the Environment (Protection) Amendment Rules, 2006 notified by G.S.R.(E), dated 07.08.2006.

⁴ Substituted by Rule 2(c) of the Environment (Protection) Eighth Amendment Rules, 2008 notified by G.S.R.752 (E), dated 24.10.2008.

⁵ Inserted by vide Notification G.S.R. 315(E), dated 29.08.2007

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- (i) The special dispensation for the noise norms shall be only for the DG sets to be used in Mobile Decontamination System (MDS) by Army which, with the present design/configuration cannot carry the gensets with acoustic enclosures.
- (ii) The Director, Ministry of Defence shall ensure and maintain the serial number for sixteen gensets and he shall also direct the manufacturers of these generator sets to emboss on the engine and main body of the gensets, the words "For the use of Army only in Mobile Decontamination System (MDS).
- (iii) A register shall be maintained at the manufactures premises and in the Ministry of Defence to ensure that only sixteen numbers of 45 KVA gensets are manufacturers under special dispensation and are not misused elsewhere.]

¹[6.0 Transportation of Diesel Generator Sets (above 250 KVA)

- (i) Diesel Generator set shall be transported after fulfilling the requirement of certification specified in paragraph 3.2 as a complete unit with acoustic enclosure, or dismantled, with relevant genset number specified on acoustic enclosure and silencer for reassembling of the site of its operation.
- (ii) Compliance with the noise norms shall be monitored after reassembling the D.G. set at the location of the installation by the concerned State Pollution Control Board or, as the case may be, the Union Territory Pollution Control Committee.]

²[95. Emission limits for new diesel engine up to 800 kW for generator set (Genset) application. - The emission limits for new diesel engine upto 800 kW for generator set (hereinafter referred to as Genset) application shall be effective from 1st April, 2014 as specified in the Table below subject to the general conditions contained therein, namely: -

TABLE

Power Category	Emission Limits (g/kW-hr)			Smoke Limit (light absorption coefficient, m ⁻¹)
	NO _x +HC	CO	PM	
Upto 19 KW	≤ 7.5	≤ 3.5	≤ 0.3	≤ 0.7
More than 19 KW upto 75 KW	≤ 4.7	≤ 3.5	≤ 0.3	≤ 0.7
More than 75 KW upto 800 KW	≤ 4.0	≤ 3.5	≤ 0.2	≤ 0.7

Note:

1. The abbreviations used in the Table shall mean as under: NO_x – Oxides of Nitrogen; HC – Hydrocarbon; CO – Carbon Monoxide; and PM – Particulate Matter.
2. Smoke shall not exceed above value throughout the operating load points of the test cycle.
3. The testing shall be done as per D2 – 5 mode cycle of ISO: 8178- Part 4.
4. The above mentioned emission limits shall be applicable for Type Approval and Conformity of Production (COP) carried out by authorised agencies.
5. Every manufacturer, importer or, assembler (hereinafter referred to as manufacturer) of the diesel engine (hereinafter referred to as 'engine') for genset application manufactured or imported into India or, diesel genset (hereinafter referred to as 'product'), assembled or imported into India shall obtain Type Approval and comply with COP of their product(s) for the emission limits which shall be valid for the next COP year or, the date of implementation of the revised norms specified above, whichever earlier.

Explanation. - The term 'COP year' means the period from 1st April to 31st March of next year.

¹ Inserted by Rule 2(d) of the Environment (Protection) Eighth Amendment Rules, 2008 notified by G.S.R. 752(E), dated 24.10.2008.

² Substituted by vide notification no. G.S.R. 771(E) dated 11th December, 2013

6. Stack height (in metres), for genset shall be governed as per Central Pollution Control Board (CPCB) guidelines.

General Conditions:

1. **Applicability.** - These conditions shall apply to all new engines for genset application and products manufactured, assembled or, imported into India, as the case may be:

Provided that these rules, shall not apply to, -

- (a) any engine or, product, assembled or manufactured or imported, as the case may be, for the purpose of export outside India, or;
- (b) any engine or product intended for the purpose of sample limited to four in number and to be exported back within three months, and not for sale in India.

2. **Requirement of certification.** - Every manufacturer of engine or product, as the case may be, shall have valid certificate(s) of Type Approval and COP for each COP year, for all engine models being manufactured or, for all engine or product models being imported, after the effective date for the emission limits, as specified above and the COP for the genset sold on or after 1st April, 2014 shall be effective and in force as per revised emission norms with effect from 1st April, 2015.

3. **Sale, import or use of engine or product not complying with these rules.** - No person shall sell, import or use an engine for genset application or, a product which is not having a valid Type Approval certificate and certificate of COP referred to in condition 2.

4. **Requirement of conformance labelling.** - (1) All the engines, individually or as part of the product shall be clearly engraved 'Genset Engine' on the cylinder block.

- (2) the engine or the product shall be affixed with a conformance label meeting the following requirements, namely: -

- (a) the label shall be durable and legible;
- (b) the label shall be affixed on a part necessary for normal operation of the engine or the product and not normally requiring replacement during the life of the engine or the product.

- (3) The conformance label shall contain the following information, namely: -

- (a) name and address of the manufacturer of engine or product, as the case may be;
- (b) statement that the engine or product conforms to the Environment (Protection) Rules, 1986;
- (c) Type Approval certificate number;
- (d) date of manufacture of engine and the product or in case of import, the date of import of the engine and the product; and
- (e) rated speed and corresponding gross power in kW.

5. **Nodal Agency.** - (1) The Central Pollution Control Board shall be the nodal agency for implementation of these rules.

- (2) In case of any dispute or difficulty in implementation of these rules, the matter shall be referred to the nodal agency.

- (3) The nodal agency shall constitute a Committee to advise it on all matters, including the disputed matters, related to the implementation of these rules.

6. **Authorised agencies for certification.** - The following institutions are authorised to carry out such tests as they may deem necessary, for giving certificates of Type Approval and Conformity of Production tests for diesel engines or products and to give such certificates, namely: -
- (i) the Automotive Research Association of India, Pune (Maharashtra);
 - (ii) the International Centre for Automotive Technology, Manesar (Haryana);
 - (iii) the Indian Oil Corporation, Research and Development Centre, Faridabad (Haryana);
 - (iv) The Indian Institute of Petroleum, Dehradun (Uttarakhand); and
 - (v) The Vehicle Research Development Establishment, Ahmednagar (Maharashtra).
7. **Compliance and testing procedure.** - (1) The Compliance and Testing Procedure, as published by the Central Pollution Control Board shall be followed by all concerned.
- (2) The authorised agencies for certification shall submit the testing and certification details in respect of the emission to the Central Pollution Control Board annually.
8. **Fuel Specification.** - The specification of commercial fuel applicable for diesel gensets shall be the same as applicable for commercial High Speed Diesel applicable for diesel vehicles in the area where product would be operated, from time to time, as per policy of Government of India.
9. **Engine component or parts identification.** - All the details of engine components or parts responsible for the emission performance shall be clearly marked in English language.]

¹[95A. **Genset run on dedicated Natural Gas (NG) or Liquid Petroleum Gas (LPG)**

- A. **Emission Limits.** - The emission limits for dedicated NG or LPG driven engine for genset application or genset (upto 800 kW) shall be effective from 1st July, 2016 as specified in the Table below subject to the general conditions contained therein, namely: -

TABLE

Power Category	Emission Limits (g/kW-hr)	
	NO _x + NMHC Or NO _x + RHC	CO
Upto 19 kW	≤ 7.5	≤ 3.5
More than 19 kW upto 75 kW	≤ 4.7	≤ 3.5
More than 75 kW upto 800 kW	≤ 4.0	≤ 3.5

Notes. - The abbreviations used in the Table shall mean as under:

1. NO_x - Oxides of Nitrogen; CO - Carbon Monoxide; NMHC - Non-Methane Hydrocarbon; and RHC - Reactive Hydrocarbon.
2. Dedicated NG or LPG genset engine shall mean a mono-fuel engine starting and operating with only one fuel, i.e., NG or LPG.
3. NO_x + NMHC or NO_x + RHC shall be measured in case of dedicated NG or LPG genset engine. NMHC shall be equal to 0.3×Total Hydrocarbon (THC) in case of NG, and RHC is equal to 0.5×THC in case of LPG.
4. These norms shall be applicable to Original Equipment Manufacturer (OEM) built dedicated NG or LPG genset engines.

¹ Inserted by G.S.R. 281(E), dated 07th March, 2016 serial no. 95A and the entries relating thereto